

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 4500
TO BE ANSWERED ON JANUARY 08,2019**

IMPLEMENTATION OF STREET VENDORS ACT

No. 4500 SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) whether all States and Union Territories have notified rules for the implementation of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and if so, the details thereof, State/UT-wise;**
- (b) whether some States have not notified the said rules and if so, the reasons for non-formulation of rules in those States and Union Territories;**
- (c) whether the Ministry is tracking the implementation of the Act;**
- (d) if so, the number of cities which have set up and operationalized Town Vending Committees (TVCs);**
- (e) the reasons why TVCs have not been set up or are not operational in some cities;**
- (f) whether the Ministry is not tracking the implementation of the Act and if so, the reasons therefor; and**
- (g) the safeguards provided by the Ministry for the protection of street vendors in case of eviction in the absence of the State rules?**

ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING & URBAN AFFAIRS

[SHRI HARDEEP SINGH PURI]

(a)&(b): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 has not been extended to State of Jammu & Kashmir. Out of the remaining, Rules under the Act have been notified by 30 States/UTs. Meghalaya has formulated and notified Rules under Meghalaya Street Vendors Act, 2014. Further, Arunachal Pradesh has adopted the Act in May 2018. In Karnataka, Nagaland and Telangana also the Rules have been drafted.

(c) to (f): Ministry of Housing and Urban Affairs regularly monitors notification of Rules under the Act. Section 22 of the Act provides that appropriate Government may provide for constitution of one or more Town Vending Committees (TVCs) in each local authority. As reported by the States/UTs, presently, 1878 TVCs are functional.

(g): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 aims at providing safe environment to the street vendors to earn their livelihood. The Ministry of Housing and Urban Affairs issues advisory to the States/UTs, from time to time, to follow the provisions laid down in the Act including on the issues relating to eviction and relocation of street vendors.